

- (b) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) The Ministry has not received any information from any State that have not implemented the provisions of the Motor Vehicles (Amendment) Act, 2019. As per section 200 of the Motor Vehicles Act, 1988 the State Government may by notification in the official gazette specify such amount for compounding of certain offences. As per the available information, for certain offences Gujarat, Karnataka, Manipur and Uttarakhand have reduced the penalties.

#### **Amaravati-Anantpur Expressway**

140. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has started work on Amaravati-Anantpur Expressway;
- (b) if so, the details thereof;
- (c) whether Government has fixed any time-frame to complete the project in a time bound manner so that any cost escalation can be avoided;
- (d) if so, details thereof; and
- (e) if not, reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) Under the Grand Challenge Mechanism, which is a component of Bharatmala Pariyojana, there is a provision for taking up such road projects on the request of the States where the State Governments share at least 50% of land acquisition cost. Meetings with officers of Government of Andhra Pradesh have been held regarding the development of an Access controlled Green Field Expressway connecting the new capital city of Amaravati to Anantapuramu. The alignment of the aforesaid road stretch has been finalized with a length of approximately 384 kms. Government of Andhra Pradesh has agreed to bear 50% of the cost of the land to be acquired and to obtain requisite statutory clearances (*i.e.* environment, forest, wildlife etc.) expeditiously. Projects are taken up after completion of pre-construction activities, statutory clearances, availability of funds and inter-se-priority.